

**GOVERNMENT OF INDIA
MINISTRY OF FINANCE
DEPARTMENT OF EXPENDITURE**

LOK SABHA

UNSTARRED QUESTION NO. 4276

Answered on Monday the 22nd March, 2021/Chaitra 1, 1943 (Saka)

Funds for Tackling Air Pollution

4276. SHRI GAURAV GOGOI :

Will the Minister of FINANCE be pleased to state:

- (a) The details of Rs. 2200 crore released by the Government to 15 states for dealing with air pollution;
- (b) The details of “performance targets” and “actions and outcomes” along with their evaluation criteria that will determine disbursal of the remaining Rs. 2200 crore of the package;
- (c) Whether the Government has appointed a third party for evaluation of the same; and
- (d) If so, details thereof and if not, the reasons therefor?

ANSWER

**MINISTER OF STATE FOR FINANCE
(SHRI ANURAG SINGH THAKUR)**

- (a) On the recommendations of the 15th Finance Commission for the award period 2020-21, 1st installment of Rs. 2200 crore was released by the Union Government for improving ambient air quality to the 15 State Governments for million plus cities/urban agglomerations. The details are placed at **Annexure-I**.
- (b) to (d) The details are placed at **Annexure-II**.

Annexure-I

ANNEXURE REFERRED TO IN REPLY TO PART (a) OF THE LOK SABHA UNSTARRED QUESTION NO. 4276 FOR ANSWER ON 22.03.2021.

The details of Rs. 2200 crore released by the Union Government to 15 State Governments for improving ambient air quality

| S. No. | Name of State | 1 st installment released for improving ambient air quality during 2020-21 |
|--------|----------------|---|
| | | (Rs. in crore) |
| 1 | Andhra Pradesh | 67.5 |
| 2 | Bihar | 102.0 |
| 3 | Chhattisgarh | 53.5 |
| 4 | Gujarat | 202.5 |
| 5 | Haryana | 24.0 |
| 6 | Jharkhand | 79.5 |
| 7 | Karnataka | 139.5 |
| 8 | Madhya Pradesh | 149.5 |
| 9 | Maharashtra | 396.5 |
| 10 | Punjab | 45.0 |
| 11 | Rajasthan | 140.5 |
| 12 | Tamil Nadu | 116.5 |
| 13 | Telangana | 117.0 |
| 14 | Uttar Pradesh | 357.0 |
| 15 | West Bengal | 209.5 |
| x | Total | 2200.0 |

Annexure-II**ANNEXURE REFERRED TO IN REPLY TO PARTS (b) to (d) OF THE LOK SABHA UNSTARRED QUESTION NO. 4276 FOR ANSWER ON 22.03.2021.**

- i) Table I contains criteria for performance evaluation for the financial year 2020-21.
 ii) Table II contains fund allocation to cities (performance-based)

Table-I:

| S. No. | Activities | Scores | Remarks |
|--------|--|------------|--|
| 1. | Allocation of funds* released as first instalment of grant to the cities for implementation of activities of city action plan approved by CPCB *Sanctions by ULBs will be considered as allocation of funds | 50 | The score will be proportionately given on the basis of sanctions issued for activities of city action plan as percentage of total Finance Commission grant received by the ULB. e.g., if sanction of 40 crores has been issued for activities of city action plan against total release of 50 crores as Finance Commission grant (I st installment), then scoring will be $50 \times (40/50) = 40$. |
| 2. | Preparation and approval of city action plan by CPCB | 10 | |
| 3. | Preparation of city micro plan and approval by CPCB | 10 | |
| 4. | Constitution of Air Quality Management Cell and Constitution of City level Implementation Committee at ULB level | 10 | |
| 5. | Establishment of IT enabled data management system. | 10 | |
| 6. | Signing of MoU with Institution of Repute (IoR) | 5 | |
| 7. | Development of ERS (Emergency Response System) | 5 | |
| | Total Score | 100 | |

CPCB: Central Pollution Control Board

Table-II

| Score of the city | Fund allocation in % for the year 2020-21 |
|-------------------|---|
| 80-100 | 100 |
| 60-80 | 75 |
| 50-60 | 50 |
| 40-50 | 25 |
| Below 40 | NIL |

The Central Pollution Control Board will depute an appropriate committee to assess the performance of cities based on the prescribed criteria.
